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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.1037/97

DATE OF ORDER : 18-08-1997.

Between :-

B.Ravinder

... Applicant

And

1. The Dy. Controller (O.S),
Under Secretary (C.S.P),
U.P.S.C., Dholpur House,
Shajahan Road,
New Delhi-110 011.

... Respondents

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Counsel for the Applicant : Shri Dilip Rao .M

Counsel for the Respondents : Shri N.R.Devaraj,Sr.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Shri M.Dilip Rao, counsel for the applicant and Shri N.R.Devaraj, standing counsel for the respondents.

2. The applicant in this O.A. had appeared for the Civil Services (Preliminary) Examinations, 1996 held in June, '96. However, it is stated that he has not qualified in the preliminary examinations and because of that he was not allowed to sit for the main examination. The applicant submits that he is a very meritorious candidate and there is no reason/~~chance~~ for him to fail in the preliminary examinations held in June, '96. Further the applicant states that he had passed preliminary examinations held in 1994 and 1995. He ~~was~~ also appeared for the Civil Services (Main) Examinations in 1995 and scored 730 marks for 2000. Thus he submits that he is a meritorious candidate and there is no reason to fail in the preliminary examinations of 1996. The applicant apprehends that his answer sheets have not been valued properly. || This OA is filed to call for the answer sheets of preliminary examinations of 1996 of the applicant with Hall Ticket No.109811 and for a consequential declaration that the action of the respondents in not passing the applicant in the preliminary examinations is wilfull, bad and for further directions to permit him to appear for Main Examination 1996 Civil (IAS).

3. Though the applicant submits that he has a right to approach this Tribunal, he could not establish his right for the ~~reliefs~~

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prayed for. Mere passing two examinations, whether preliminary or main in 1994 and 1995 does not entitles him to pass the preliminary exam in 1996 also. From the affidavit we do not see any reasons to give the relief as prayed for in this O.A. The applicant submits that he has filed a representation to Secretary, UPSC. If such a representation is already filed before today, such representation should be disposed of by the Secretary, Union Public Service Commission, if such a procedure exists, in accordance with the law expeditiously.

4. The Original Application is ordered accordingly at the admission stage itself. No costs.

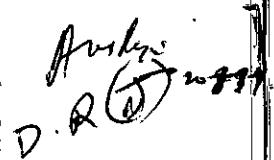

(B.S. JAI PARAMESHWAR)

Member (J)

19/8/97


(R. RANGARAJAN)

Member (A)


D.R. (Rangarajan)

Dated: 18th August, 1997.
Dictated in Open Court.

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Copy to:-

1. The Dy: Comtroller (D.S.) Under Secretary (C.S.P).Union Public Service Commission , Dholpur House, Shaajahan Road, New Delhi.11.
2. One Copy ToMr. Dilip Rao .M. Advocate CAT, HYD.
3. One ~~Copy~~ to Mr. N.R.Devaraj Sr. CGSC. CAT. Hyd.
4. One ~~Copy~~ toThe D.R.(A).
- 5 One Duplicate Copy.
6. one copy to Secretary, UPSC, N.Delhi

Upr.

29/7/97

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. R. AGARWAL : M. (A)

AND

THE HON'BLE SHRI B. S. JAI P. R. MEGHJI :
(M) (J)

Dated: 18.8.97

ORDER/JUDGEMENT

~~M.R.A/C.A.NO.~~

in

C.A.NO.

1037/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

DESPATCH

28 AUG 1997

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हैदराबाद न्यायपीठ
HYDERABAD BENCH